GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 3543 ANSWERED ON TUESDAY, THE 27TH MARCH, 2018

IMPACT OF COMPANY REGISTRATION PROCEDURE

QUESTION

3543. DR. VINAY P. SAHASRABUDDHE:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the impact of company registration procedure recently introduced by Government; and
- (b) whether Government has undertaken any comparative study of ease of company registration in the country and other developing countries and in case, the country is lagging, what are the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR LAW AND JUSTICE AND (SHRI P. P. CHAUDHARY) CORPORATE AFFAIRS

(a) The Ministry has undertaken Government Process Re-engineering (GPR) to combine five different procedures [Allotment of Director Identification Number (DIN), Company Name Reservation, Company Incorporation, Permanent Account Number (PAN), Tax Deduction and Collection Account Number (TAN)] into one procedure which can be availed through one e-form named Simplified Proforma for Incorporating Company Electronically (SPICe) which is submitted online. It has also set up the Central Registration Centre (CRC) for speedy processing of Incorporation related e-forms applications. As a result of this GPR, the combined time taken for processing applications by the Ministry of Corporate Affairs and the allotment of PAN & TAN by the Central Board of Direct Taxes (CBDT) has been reduced from an average time of approx. 22-30 days to an average time of 1 to 2 working days. It has led to stakeholders availing these 5 services through a single window system and at a reduced cost. Recently, Ministry has introduced "RUN – Reserve Unique Name" Web service for name reservation for reducing the procedure for incorporating a company and waived the fee charged for incorporation of companies with

an authorized capital upto Rs 10 Lakh or with upto 20 members where no share capital is there.

(b) No separate study has been carried out by the Ministry.
